

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH – COURT NO. 1
Service Tax Appeal No. 76104 of 2016**

(Arising out of Order-in-Original No.07/S.Tax/Commr/2016 dated 31.03.2016
passed by Commissioner of Central Excise & Service Tax, Jamshedpur)

M/s. Trig Security & Intelligence Private Ltd. : **Appellant**
Flat No.-401, 4th Floor, K.C.Apartment, 137 Ambagan Road,
Sakchi, Jamshedpur-831001.

VERSUS

Commissioner of Central Excise & Service Tax, : **Respondent**
Jamshedpur
143, New Baradwari, Sakchi, Jamshedpur-831001.

APPEARANCE:

None for the Appellant

Shri S.K.Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)
HON'BLE SHRI, ANGAD PRASAD, MEMBER (JUDICIAL)

FINAL ORDER NO. 75784/ 2025

DATE OF HEARING :25.03.2025

DATE OF HEARING: 25.03.2025

Order : [Per Shri K.ANPAZHAKAN]

Today when the matter was called for hearing, none appeared on behalf of the appellant nor was any request for adjournment received on their behalf.

2. It is observed from the records that the matter had already been listed before this Tribunal on the following dates:

i. 29.11.2024

ii. 29.01.2025

iii. 25.03.2025

2.1. The last notice issued to the appellant was delivered.

3. We find that sufficient opportunities had been granted to the appellant to represent their case, but they have remained unrepresented. Thus, it appears

that the appellant is not interested in pursuing their appeal.

4. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)

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